

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6195 of 2021**

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Bulaki Yadav @ Raut	....	....	....	Petitioner
	Versus			
The State of Jharkhand	....	....	....	Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. Mahesh Kr. Sinha (2), Advocate
For the State	: Mr. Prabir Kr. Chatterjee, Spl.P.P

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**Order No.02 Dated- 06.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Forest Case No.228 of 2015 instituted under Sections 33 (i) (c) of the Indian Forest Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner was digging land in protected forest area but he fled away on seeing the forest guard. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-08 of the instant bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is then submitted that the seized implements do not belong to the petitioner. It is also submitted that the petitioner undertakes that he will not enter into any forest land during the pendency of the case. It is lastly submitted that the petitioner is ready and willing to co-operate with the trial of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail

to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned Judicial Magistrate, Giridih within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on **depositing Rs.5,000/-(Rupees five thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Giridih in connection with Forest Case No.228 of 2015 **with the condition that he will co-operate with the trial of the case and he will not enter into any forest land during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/